

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 27TH DAY OF JULY, 2000

Original Application No. 563 of 1992

HON. MR. JUSTICE R.R.K. TRIVEDI, V.C.

HON. MR. S. BISWAS, MEMBER (A)

Raj kumar, son of Sri Ram Yagya
R/o Sigmal Mandi, Distt. Dehradun.

... Applicant

(By Adv: Shri Manoj Kumar Upadhyay)

Versus

1. Union of India through General Manager, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Moradabad.
3. P.W.I. Northern Railway, Dehradun
4. A.E.N., Northern Railway Roorkee.

... Respondents

(By Adv: Shri A. Tripathi)

O R D E R (Oral)

(By Hon. Mr. Justice R.R.K. Trivedi, V.C.)

Heard counsel for the parties. We do not find any material on record to substantiate the case of the applicant that he worked in the Railways as Safaiwala from 19.2.1996 to 11.10.1996. He placed reliance only on a letter (Annexure 1) which is a photocopy, original of which is not traceable. Respondents have emphatically ~~stated~~ denied in counter affidavit that applicant was never engaged for the work in any capacity. In the circumstances we do not find any merit in the application and is accordingly rejected.

No order as to costs.

S. Biswas
MEMBER (A)

R. Trivedi
VICE CHAIRMAN

Dated: 27th July, 2000

Uv/